

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
(IB)-385(ND)/2020

IN THE MATTER OF:

DMI Finance Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Navin Raheja

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Rajesh Prasad Tak, RP

For the Financial Creditor : Mr. Vipul Ganda, Ms. Avnika Mishra, Mr. Ishan Upadhyay, Advs.

ORDER

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter for a physical hearing **on 08.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)